

HIGH COURT FOR THE STATE OF TELANGANA::HYDERABAD

ABSTRACT

SENIOR CIVIL JUDGES – Transfer and Posting of Senior Civil Judge – ORDERS - ISSUED.

ROC.NO.2164/2022-B.SPL.,

NOTIFICATION NO. 241 -B.SPL.,

**DATED: 04.06.2022
READ:**

The High Court is pleased to order the following Transfers and Postings of Senior Civil Judges:-

The Senior Civil Judge, mentioned in Column Number 2 is transferred and posted to the station mentioned in Column Number 3 of the corresponding row. Further, the officer mentioned in column number 2 is directed to handover charge of her post **and also the posts for which she has been holding full additional charge, if any**, to the officer mentioned in Column Number 4 of the corresponding row, as directed hereunder, and get herself relieved and proceed to her new station and take charge of her post **and also the posts for which his/her predecessor is holding full additional charge, if any**, from the officer mentioned in Column Number 5.

SL NO	NAME AND DESIGNATION OF THE OFFICER	POSTED AS	HAND OVER CHARGE OF HER POST TO	TO TAKE CHARGE OF HER POST FROM
(1)	(2)	(3)	(4)	(5)
1.	SMT. M.KIRAN MAHI, Prl. Senior Civil Judge-cum-Assistant Sessions Judge, Malkajgiri, Medchal-Malkajgiri District.	I Additional Judge, City Civil Court, Hyderabad.	II Addl. Senior Civil Judge-cum-II Addl. Assistant Sessions Judge, Malkajgiri, Medchal-Malkajgiri District.	III Additional Judge, City Civil Court, Secunderabad.

The officer mentioned in Column Number 4 will be full additional charge of the post(s) mentioned in Column Number 2, until further orders.

In case, the above officer from whom she has to take charge or to whom she has to handover charge, are either on leave or not available for any other reason, the concerned Prl. District and Sessions Judge/Unit Head, shall make alternative arrangements under intimation to the High Court.

- NOTE:**
1. The officer shall get herself relieved from her present post and join in her new post **immediately** without fail.
 2. The Order placed in the High Court's Website <http://tshc.gov.in> and the downloaded copy from the web site is valid for relieving and joining duty.


REGISTRAR (VIGILANCE)

To

1. The officer and in-charge officer concerned.
2. The Prl. Secretary to Hon'ble the **Chief Justice** and Personal Secretaries to the **Hon'ble Judges** (for placing before their Lordship's kind perusal).
3. The Registrar General and all other Registrars, High Court for the State of Telangana, Hyderabad.
4. The Secretary to Government, Law (L.A & J – SC.C) Department, Government of Telangana, Hyderabad.
5. The Director, Telangana State Judicial Academy, Secunderabad.
6. The Member Secretary, Telangana State Legal Services Authority, High Court Premises, Hyderabad.
7. The Member Secretary, High Court Legal Services Committee, High Court Premises, Hyderabad.
8. The Chief Judge, City Civil Court, Hyderabad.
9. The Prl. District and Sessions Judge, Medchal-Malkajgiri District at Malkajgiri.
10. The Pay and Accounts Officer, Hyderabad.
11. The District Treasury officer, Medchal-Malkajgiri District at Malkajgiri.
12. The Sub-Treasury officer, Malkajgiri, Medchal-Malkajgiri District.
13. **THE SECTION OFFICERS:-**
(a) B.Section, **(b)** D.II Section, **(c)** Vigilance Cell, **(d)** E.Section **(e)** Work Review Cell, **(f)** O.P. Cell, **(g)** D.Budget, **(h)** Enquiry Cell **(i)** Computer Section, **(j)** Special Officers Section, High Court for the State of Telangana, Hyderabad.
+Spare.